

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:4813
ANSWERED ON:22.12.2014
APPOINTMENT OF WORKERS IN RAILWAYS
Mani Shri Jose K.

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have appointed workers on contract basis;
- (b) if so, the details of the areas of operations with the number of contract workers engaged by the Railways;
- (c) whether the said method of appointments has raised instances of irregularity in Railways;
- (d) if so, the details thereof;
- (e) whether the contract workers performing the function of a regular employee has been granted the same salary/ wages and other benefits as a permanent employee; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA)

- (a): No contract labourers are working directly on the rolls of Railways.
- (b): Railways resort to contract labour only in respect of non-core activities in different departments. The number of contract workers engaged for any activity is decided by the contractor.
- (c): No, Madam.
- (d): Does not arise.
- (e) & (f): No, Madam. The workers are paid minimum wages by the contractor as notified by the Central/State Governments under the Minimum Wages Act, 1948.